

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-515
CP (CAA) No.-90/230/232/ND/2022

IN THE MATTER OF:

Nestle India Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 24.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Anirudh Das, Mr. Alind Chopra, Mr. Aditya
Thyagarajan, Advs.
For the Respondent :
For the RD : Ms. Shankari Mishra, Adv.
For the OL : Ms. Hemlata Rawat, Adv.
For the IT Deptt. : Mr. Abhishek Maratha, Sr. St. Counsel, Mr.
Pratyaksh
Gupta, Jr. St. Counsel

ORDER

We have heard Ld. Counsel for the Applicant. Proxy Counsel for RD has submitted that she has filed her reply today and will follow up with the Registry to see that the same has appears on the e-portal of the Tribunal. No report of the OL is required in this matter. However, the report of the OL has come on record in which they have stayed the same. None appeared on behalf of the Income Tax Department. One last opportunity was given to the Income Tax Department to appear and file their reply. Court Officer may again send e-notice to the Income Tax Department. List the matter on **21.12.2022.**

-sd-

**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari

-sd/

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**